

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 67/241-242/NCLT/AHM/2017

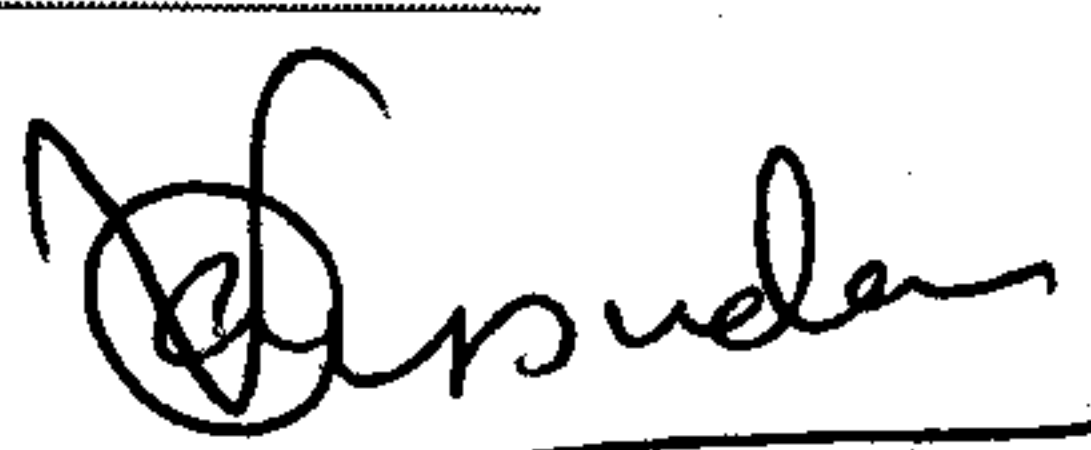
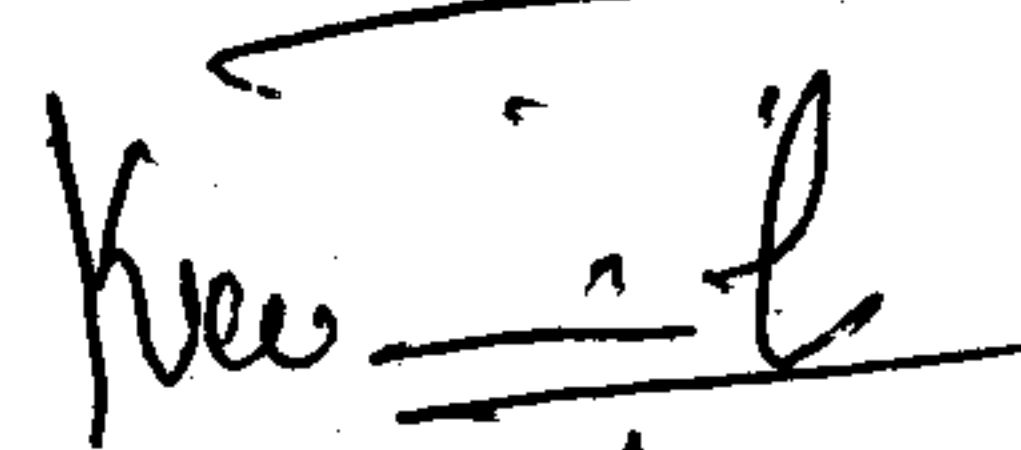


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2017**

Name of the Company: Arjundas B Khatri & Ors
V/s.
Pure Pharma Ltd. & Ors.

Section of the Companies Act: Section 241-242 r/w 130 of the Companies Act,
2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VIJAY ASSUDANI	ADVOCATE	R 1 IS R 6	
2.	Kunal P Vaishnav	Advocate	Resp. No. 7	
3.	NAVJIN R PAHWIA	ADVOCATE	PETITIONERS,	 For, NAVJIN K PAHWIA
4.	REEMA JAIN	CS	AR for Petitioners	

ORDER

Learned Advocate Mr. Navin Pahwa with Learned PCS Ms. Reema Jain present for Petitioner. Learned Advocate Mr. Vijay Assudani present for Respondents no. 1 to 6. Learned Advocate Mr. Kunal P Vaishnav present for Respondent no. 7.

Learned Advocate Mr. Vijay Assudani filed Vakalatnama for Respondents no. 4 to 6.

Learned Advocate Mr. Kunal Vaishnav filed Vakalatnama for Respondent no. 7.

Reply filed by all the Respondents.


Learned Counsel for Petitioner requested time to file rejoinder. Learned Counsel for respondent opposed to grant further time for filing rejoinder and requested to vacant interim order.

Learned Counsel for petitioner submitted that he has to file the affidavit of the son of petitioner who is in Nigeria and requested three to four days' time to file rejoinder.

Petitioner shall file rejoinder on or before 07/07/2017 after serving a copy to the Respondents.

The interim order dated 26.05.2017 shall continue till the next date of hearing.

List the matter on 11.07.2017 for final hearing including maintainability.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 3rd day of July, 2017.